

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI
ORDER**

Pursuant to the directions conveyed vide (Footnote No-03 of Hon'ble Delhi High Court order No. 35.G-1/Gaz.1A/DHC/2023 dated 29.08.2023, the following cases mentioned in column No.3 pending in the Courts of Ld. District Judges (Commercial Court) (Central) Tis Hazari Courts, Delhi mentioned in the column No. 2 are hereby withdrawn and assigned to newly created Courts of Ld. District Judges, (Commercial Court) (Central), Tis Hazari Courts, Delhi mentioned in Column No. 4 for disposal in accordance with law, with effect from 05.09.2023 :

S. No	Name of Transferor Court (Column No-2)	Cases as per list attached (Column No-03)	Name of Transferee Court (Column No-4)
1	Sh. Sanjeev Kumar Aggarwal Ld. District Judge (Comm.Court)-01 (Central)	CS (Comm) S.No-50 to 99, Sr. No-240 289 & Sl.No. 460 to 519 OMP (Comm)-Sr.No-6 to 20 Execution (Comm)= 10 to 34	Sh. Ajay Pandey, Ld. District Judge, Commercial Court-10
2	Sh. Anil Kumar Sisodia, Ld. District Judge. (Comm.Court)-04 (Central)	CS (Comm) Sr. No. 20 to 119, Sl.No. 363 to 387	
3	Ms. Illa Rawat, Ld. District Judge (Comm.Court)-03 (Central)	CS (Comm) – Sl.No. 21 to 300 OMP & OMP(I) (Comm) – Sl.No. 634 to 653	Sh. Sanjay Sharma-II, Ld. District Judge (Commercial Court)-11
4	Dr. Kamini Lau Ld. District Judge, Comm. Court-02 (Central)	CS (Comm)- Sl. No. 1 to 50	
5	Ms. Barkha Gupta, Ld. District Judge, (Comm.Court)-06	CS (Comm) – Sl.No.- 10 to 281 OMP (Comm)-Sr.No - 6 to 20 OMP(I).Comm-Sr.No - 6 to 20	Ms. Ravinder Bedi, Ld. District Judge (Commercial Court)-12
6	Sh. Umed Singh, Ld. Distict Judge (Commercial Court)-05	CS (Comm) – Sl.No. 72 to 80, 83 to 88, 108 to 112, 117 to 143, 224 to 235, 342 to 381, 390 to 394 Execution (Comm.) - Sl.No. 1 to 21	Sh. Sanjeev Kumar Singh, Ld. District Judge (Commercial Court)-13
7	Ms. Kaveri Baweja, Ld. Distict Judge (Commercial Court)-07	Sr.No. 1 to 100	

Besides the above mentioned cases in the list, if there is any connected left over or sent to the other court the same be also sent to the transferee court(s) along with the main case(s). The cases fixed for order, Judgment, designated and targeted/ old cases shall not be transferred.

The Ahlmad of the transferor courts shall send the case files/records/proceedings immediately to the transferee court well before the next date of hearing fixed in the matter. The list of cases to be transferred shall be notified to the public at large so as to avoid any inconvenience to the public/litigants and lawyers.

NK 2/9/23
(NAROTTAM KAUSHAL)

Principal District & Sessions Judge (HQs)
Delhi

Dated: 02 SEP 2023

No. 67203-233 /F.3(4)/DJ(Comm.Courts)/Gaz/2023

Sub:- Cases transfer (Commercial Courts)

Copy forwarded for information & necessary action to

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The AO/AO(J)/Branch In-Charge, Admn. Branch (I,II&III), General Branch, Filing Section (Central),Facilitation Centre, Tis Hazari Courts, Delhi.
4. The PS/Reader to undersigned.
5. The Ahlmad of the concerned courts, Tis Hazari Courts, Delhi.
6. The Secretaries, all Delhi Bar Association, Delhi/New Delhi.
7. The Website Committee (English/Hindi) Tis Hazari Courts, Delhi to display the transferred cases list on the website.
8. The R&I Branch (Central) for uploading LAYERS.

NK 2/9/23
Principal District & Sessions Judge (HQs)
Delhi